

AND COMPANY AFFAIRS be pleased to state :

(a) whether a bench of Patna High Court has been set up at Ranchi;

(b) whether Santhal Pargana has not been brought under the jurisdiction of the Ranchi bench;

(c) if so, the reasons therefor;

(d) whether there is any proposal to bring Santhal Pargana under the jurisdiction of the Ranchi bench; and

(e) if so, when and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGA-RAJAN KUMARAMANGALAM) :

(a) A bench of Patna High Court was set up at Ranchi in 1976.

(b) No, Sir.

(c) and (d) No proposal has been received from the Government of Bihar to bring Santhal Pargana under the jurisdiction of the Ranchi Bench.

(e) Does not arise.

[English] 265

#### Export of Molasses

2524. SHRI YASHWANTRAO PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to allow the sugar mills to export molasses;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED) : (a) to (c) Exports of molasses are allowed subject to registration of export contracts with the State Trading Corporation of India Limited which is the canalising agency under the

Export Policy. Annual state-wise re-leases of molasses for export are deter-mined by the Department of Chemicals and Petrochemicals.

266

#### Pay fixation of Re-employed Ex-Service-men in Nationalised Banks

2525. SHRI JEEVAN SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether the service rendered as a combatant clerk in the Armed forces by a re-employed clerk in the Civil Department is given any benefit in fixation of his pay;

(b) if so, whether the Government propose to extend the above benefit to the ex-servicemen re-employed as clerks in nationalised banks;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (d) In terms of the instructions contained in Department of Expenditure Office Memorandum No. 6(8)-E.III, 63 dated 11-4-63, the pay of the Ex-Combatant Clerks re-employed in the civil depart-ments in the post of Lower Division Clerks, Junior Clerks, is fixed in the pay scale of the latter post by giving him increments in that scale above the minimum equal to the number of com-pleted years of service as Combatant Clerk. In the case of the Ex-servicemen, including Ex-Combatant Clerks, re-employed in the public sector banks, their pay is so fixed that their total emoluments on re-employment are not less than those last drawn by them in the service of the armed forces. This has been necessitated by the fact that the pay scales in the armed forces and the banks are revised at different intervals, are with reference to different consumer price indices and are governed by different Dearness Allowance Formulae.